

IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'SMC' BENCH, KOLKATA

[Before Sri J. Sudhakar Reddy, Accountant Member]

I.T.A. No. 2465/Kol/2018
Assessment Year: 2014-15

Income Tax Officer, Wd-5(4), Kolkata.....Appellant

M/s. Harsharatna Finance & Investments Pvt. Ltd.....Respondent
27, Shakespeare Sarani
Kolkata - 700 017
[PAN : AAACV 7427 R]

Appearances by:

None, appeared on behalf of the assessee.

Shri A.K. Bandopadhyay, D/R (ITAT), appearing on behalf of the Revenue.

Date of concluding the hearing : March 25th, 2019

Date of pronouncing the order : April 26th, 2019

O R D E R

Per J. Sudhakar Reddy :-

The undisputed fact in this appeal is that the tax effect does not exceed the monetary limit of Rs. 20,00,000/-, fixed by the *CBDT Circular No.3/2018, F. NO. 279/Misc. 142/2007-ITJ (Pt), dt. 11th July, 2018.*

As mandated by this above referred Circular No. 3/2018, the appeal of the revenue is dismissed.

2. In the result, appeal of the revenue is dismissed.

Kolkata, the 26th day of April, 2019.

Sd/-
[S.S. Godara]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated : 26.04.2019
{SC SPS}

Copy of the order forwarded to:

1. M/s. Harsharatna Finance & Investments Pvt. Ltd
27, Shakespeare Sarani
Kolkata – 700 017

2. Income Tax Officer, Wd-5(4), Kolkata

3. CIT(A)-

4. CIT- ,

5. CIT(DR), Kolkata Benches, Kolkata.

True copy
By order

Assistant Registrar
ITAT, Kolkata Benches